GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO- 3602 TO BE ANSWERED ON- 08/08/2022

LIST OF SCHEDULED TRIBES

3602. SHRIMATI RAKSHA NIKHIL KHADSE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has laid down the modalities for determining the claims for inclusion in, exclusion from and other modalities in the Orders specifying list of Scheduled Tribes on 15.06.1999 (further amended on 25.06.2002);
- (b) the details of past few years or from its existence, the number of cases/times the clause (h) of the above said modalities which relates to the "claims recommended suo-moto by the National Commission" has been referred to the Registrar General of India (RGI) and the State Governments;
- (c) if so, the number of instances and the status of such suo-moto claims of the National Commission referred to the RGI & the State Governments; and
- (d) the details of the Action Taken Report of each case referred by the National Commission for Scheduled Tribes?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI BISHWESWAR TUDU)

- (a): Yes, the Government of India on 15.6.1999, and further amended on 25.6.2002, has approved the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes.
- **(b):** No claims have been recommended suo-moto by the National Commission for Scheduled Tribes under clause (h) of the above said modalities.
- (c) to (d): In view of above, does not arise.
